IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408

New IA/4195/ND/2025, IA/2762/ND/2025 IN IB/565/PB/2021

IN THE MATTER OF:

M/s. Endless Services Pvt Ltd ... Applicant

Versus

M/s. SLR Techinfra Pvt Ltd ... Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 27.08.2025

CORAM:
SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shashwat Srivastava, Adv.
For the RP : Ms. Kanika Singhal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/565/PB/2021:-

Ms. Kanika Singhal, Learned Counsel for the Resolution Professional is present physically whereas Resolution Professional is present (in person) through video-conferencing.

This Adjudicating Authority vide order dated 14.07.2025 passed the following order:

> ***IB/565/PB/2021:-***
>
> *Ms. Kanika Singhal, Learned Counsel for the Mr. Shivanand Chaudhary-Resolution Professional is present through video-conferencing and has submitted that Hon'ble National Company Law Appellate Tribunal vide order dated 11.06.2025 directed the Resolution Professional to file an affidavit before this Adjudicating Authority. Ms. Kanika Singhal, Learned Counsel for the Mr. Shivanand Chaudhary-Resolution Professional has submitted that they have filed the affidavit on 11.07.2025 however, the same is still under scrutiny.*
>
> *In view of the same, it appears that the matter of CIRP is unnecessarily getting delayed because of reasons already*

recorded in the following order dated 21.05.2025 passed by this Adjudicating Authority :

"None appears on behalf of RP as well as RP's counsel. It is observed that several applications are pending for adjudication post admission of CIRP on 16.04.2024. It is further observed that since 7th February 2025, RP or his counsel either been absent or seeking adjournment. This conduct of the RP shows his complete negligence towards completion of the CIR Process within the specified time limit as laid down in Insolvency & Bankruptcy Code, 2016.Such conduct of RP needs to be viewed seriously in the interest of timely completion of CIR Process and strict action needs to be taken against the conduct of the RP in this matter. We direct the RP to appear in person on the next date of hearing and file an affidavit prior to next date of hearing explaining the negligence in this particular CIR Process. Let a copy of this order be sent to IBBI for appropriate action."

Resolution Professional is directed to be present physically on the next date of hearing i.e. ***17.07.2025****.*

The Hon'ble National Company Law Appellate Tribunal vide order dated 11.06.2025 directed the Resolution Professional to file an affidavit before this Adjudicating Authority and on 14.07.2025 & 17.07.2025 this Adjudicating Authority directed the Resolution Professional to comply with the said direction passed by Hon'ble National Company Law Appellate Tribunal. In spite of the direction passed for physical appearance of Resolution Professional, today, the Resolution Professional appeared online. On the query raised by this Adjudicating Authority from the Resolution Professional about the affidavit, the Resolution Professional has submitted that he is not ready as he has no knowledge about the content of the affidavit filed by him and thus, he pleaded ignorance with the content of the said affidavit.

Despite the earlier directions passed by this Adjudicating Authority, this conduct of the Resolution Professional shows his complete ignorance and negligence of the Resolution process which needs to be reported to IBBI. Resolution Professional is further directed to appear in person on the next date of hearing in person and explain his conduct. It is made clear that if Resolution Professional fails to appear on the next date of hearing i.e. 11.09.2025, the appropriate order under CIRP for the conduct of RP would be passed.

List on 11.09.2025 along with IAs.

Let a copy of this order be communicated to IBBI.

Sd/-
ATUL CHATURVEDI
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

MUKESH